

Central Administrative Tribunal
Principal Bench

M.A.No.1830/2003 in O.A.No.1376/2003

Hon'ble Shri V.K. Majotra, Member (A)
Hon'ble Shri Shanker Raju, Member (J)

New Delhi, this the 11th day of September, 2003

Dr. J. Sundaresan Pillai
F-62, CSIR Scientists Apartments
Maharani Bagh, New Delhi - 110 065. ... Applicant
(By Advocate: Sh. Akhil Sibal with Sh. Siddharth
Malhotra)

vs.

Mr. R.S. Antil
Inquiry Authority & Senior Deputy Secretary
Council of Scientific & Industrial Research
Anusandhan Bhavan, 2, Rafi Marg
New Delhi - 110 001. ... Respondent
(By Advocate: Sh. G.D.Gupta, Senior Counsel with Sh.
Manoj Chatterjee and Ms. K.Iyer)

O R D E R (Oral)

By Shri V.K.Majotra, Member (A):

Reply is stated to have been filed vide Filing
No.7110 dated 9.9.2003, however, the same is not on
record. Respondent's counsel has filed a copy of the
reply in the Court also.

2. It is observed that vide order dated
4.6.2003 applicant's representation dated 12.3.2003
has been disposed of by a detailed order on the points
made in the representation.

3. In this OA, applicant had prayed that
respondents should be directed to intimate to the
applicant action on applicant's letter dated
12.3.2003.

4. In view of the above, the OA is dismissed
having become infructuous. If the applicant feels
aggrieved by order dated 4.6.2003, he shall have
liberty.

S. Raju
(Shanker Raju)
Member (J)

V.K.Majotra
(V.K.Majotra)
Member (A)

/rao/